

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 6512 of 2026

Subhash Murmu & Ors. **..... Petitioner (s)**

Versus

The State of Jharkhand through the Chief Secretary,
Government of Jharkhand and Ors. **Respondent(s)**

With

W.P (S) No. 6450 of 2026

Saurav Singh & Ors. **Petitioner (s)**

Versus

State of Jharkhand & Ors. **Respondent(s)**

With

W.P (S) No. 6451 of 2026

Deepmala and Ors. **Petitioners**

Versus

State of Jharkhand & Anr. **Respondents**

With

W.P.(S) No. 6452 of 2026

Sonam Kumari **Petitioner (s)**

Versus

State of Jharkhand & Ors. **Respondent(s)**

With

W.P.(S) No. 6513 of 2026

Ashish Akshat & Ors. **Petitioner (s)**

Versus

The State of Jharkhand through the Chief Secretary,
Government of Jharkhand & Ors. **Respondent(s)**

With

W.P (S) No. 6514 of 2026

Ravi Kumar Hansda & Ors. **PETITIONERS**

Versus

State of Jharkhand & Ors. **RESPONDENTS**

With

W.P (S) No. 6515 of 2026

Akanksha Minj & Ors. **PETITIONERS**

Versus

State of Jharkhand through Chief Secretary, Government of
Jharkhand, & Anr. **RESPONDENTS**

With

W.P (S) No. 6521 of 2026

Ramesh Oraon & Ors. **PETITIONERS**

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Versus
State of Jharkhand & Anr.**RESPONDENTS**
With

W.P.(S) No. 7106 of 2026

Akash Gaurav & Ors. **Petitioner (s)**

Versus
State of Jharkhand & Anr. **Respondent(s)**
With

W.P.(S) No. 7133 of 2026

Rojlin Shweta Tigga & Ors. **Petitioner (s)**

Versus
State of Jharkhand through Chief Secretary, Government of
Jharkhand & Ors. **Respondent(s)**
With

W.P.(S) No. 7134 of 2026

Sushil Kumar Bhagat & Ors. **Petitioner (s)**

Versus
The State of Jharkhand, through the Chief Secretary,
Government of Jharkhand & Anr. **Respondent(s)**
With

W.P.(S) No. 7135 of 2026

Shalini Sundi & Ors. **Petitioner (s)**

Versus
State of Jharkhand through Chief Secretary, Government of
Jharkhand & Anr. **Respondent(s)**
With

W.P (S) No. 7136 of 2026

Rishikesh Sajjan & Ors. **Petitioner (s)**

Versus
State of Jharkhand through Chief Secretary, Government of
Jharkhand & Ors. **Respondent(s)**
With

W.P.(S) No. 7137 of 2026

Radhika Kumari & Anr.**Petitioner(s)**

Versus
State of Jharkhand through Chief Secretary, Government
of Jharkhand, & Ors.**Respondents**
With

W.P.(S) No. 7030 of 2026

Niroj Xess, & Ors.

..... **Petitioner (s)**

Versus

State of Jharkhand through Chief Secretary Government of
Jharkhand, & Anr.

..... **Respondent(s)**

With

W.P.(S) No. 7282 of 2026

Suresh Ram

..... **Petitioner (s)**

Versus

The State of Jharkhand & Ors.

..... **Respondent(s)**

With

W.P.(S) No. 7483 of 2026

Jodhan Ram & Ors.

..... **Petitioner (s)**

Versus

The State of Jharkhand & Ors.

..... **Respondent(s)**

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner(s) : Mr. Paramjit Singh Patwalia, Sr. Adv
Mr. Gopal Sankarnarayanan, Sr. Adv
(Through V.C.)

Mr. Rajiv Ranjan, Sr. Adv

Mr. Indrajit Sinha, Adv

Mr. Amritansh Vats, Adv

Mr. Saurabh Shekhar, Adv

Mr. Amrita Sinha, Adv

Mr. Arpan Mishra, Adv

Mr. Ashish Choudhary, Adv

Mr. Kumar Abhishek, Adv

Mr. Rahul Ranjan, Adv

Ms. Perna Jhunjhunwala, Adv

Mr. Deepankar, Adv

Mr. Shray Mishra, Adv

Mr. Sonal Tiwary, Adv

Mr. Kumar Chayan, Adv

Mr. Nikhil Anan, Adv

Mr. Harishika Verma, Adv

Mr. Ritesh Ranjan, Adv

Mr. Dhruva Kumar, Adv

Mr. Mohit Mukul, Adv

Mr. Rajeev Ranjan Ran, Adv

Mr. P.A.S.Pati, Adv

Mr. Vaishnavi Kaushik, Adv

For the Respondent (s): Ms. Meenakshi Arora, Sr. Adv
(Through V.C.)

Mr. Shri Rohitashya Roy, AG

Mr. Jai Prakash, AAG-IA
Mr. Achyut Keshav, Sr. AAG
Mr. Vibhour Mayank, A.C. to A. G
Mr. Sanjoy Piprawall, Adv
Mr. Prince Kumar, Adv
Ms. Ruchi Mukti, A.C. to AAG-IA
For the Proposed Intervenor: Mr. T. Singhdev, Sr. Adv
Ms. Anum Hussain, Adv
(Through V.C.)
Mr. Kumar Harsh, Adv
Mr. Subashish Rasik Soren, Adv

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04/18.09.2026

1. Heard learned counsel for the petitioner.
2. Since the issue involved in all these Writ applications is common; accordingly, with consent of the parties, all the matters were heard together.
3. Pursuant to the previous order, the respondent-State has filed its counter affidavit in two matters only today in the Court, which are taken on record. Learned Advocate General submits that these two Counter Affidavits shall be considered to be filed as response to all the writ petitions.
4. Mr. Paramjit Singh Patwalia, Ld. Sr. Counsel and Mr. Rajiv Ranjan, Ld. Sr. Adv. representing the petitioners in one set of writ petitions submit that in view of the fact that there are some allegations made in the counter-affidavits against the petitioners hence they would like to rebut the averments made in the counter affidavit.
5. Mr. Patwalia, further submits that ultimately, the Court has to decide the *lis* involved in these writ petitions

i.e., the legality of the impugned notification(s); whereby the entire advertisement / selection process was cancelled and in effect, all the candidates who were appointed, got automatically terminated, therefore, he requested for a shorter date for filing Rejoinder to the counter-affidavit.

6. Mr. T. Singhdev, Ld. Sr. Counsel appearing for the proposed intervener(s) submits that he wants to assist this Court on legal and other issues and as such their intervention application may be allowed.

7. He is very much welcome to assist this Court and is also at liberty to file compilation of judgments for the obvious reason that the Court has to ultimately decide the *lis* with the help of learned counsel for the rival parties. However, his prayer to allow the intervention application and permitting them to file Counter Affidavit(s) is not acceded by this Court at this stage and will be considered at the time of final hearing.

8. Mr. Gopal Sankarnarayanan, Ld. Sr. Counsel appearing on behalf of one set of writ petitioners, apart from adopting the suggestion/argument of Shri Patwalia, further contended that the Court should not deviate from the main issue of deciding the *lis* involved in this case i.e. the action of the State vide impugned notifications.

9. Mr. Indrajit Sinha, learned counsel appearing on behalf of another set of writ petitioners, upon instruction, submits that the SIT, which is investigating the matter is perhaps noticing/summoning few innocent candidates also and there are instances of gross harassments and exercising undue pressure. He fairly submits that he doesn't have to say anything about the investigation, but he requests the Court to do something so that the innocent people should not be harassed.

10. In reply to the above, Ld. Advocate General and Ms. Meenakshi Arora, Ld. Sr. Counsel on behalf of the Respondent-State submit that in course of investigation, if at all, the concerned investigating officer or associate officer thinks it proper, they can summon / notice any person in accordance with law and summoning /issuing notice to any person should not be prevented. However, she fairly submits that if any one has any such apprehension of highhandedness; then the said aspect can be monitored by any independent body like any retired Judge of this High Court.

11. Having regard to the rival submissions of the parties, the respective Petitioners may file rejoinder to the counter affidavit, if so advised, within a period of ten days after serving copy to the Respondent-State.

12. Before parting, it is necessary to refer the argument of Mr. Sinha, inasmuch as, there might be apprehension in many candidates, who are genuine, that they may be harassed; at the same time, it is also important for the investigating agency in order to effectively investigate to summon / issue notice any person on the basis of materials collected during the investigation.

13. It is no doubt that summoning anyone by itself cannot be termed as harassment, but at the same time, having regard to the principles of fairness and interest of justice, this Court feels it appropriate to appoint Hon'ble Mr. Justice Gautam Kumar Chaudhary (Retd.) to monitor / observe the investigation done by SIT so that no citizen is harassed due to the ongoing investigation. It is made clear that the monitoring / observance by the Hon'ble Judge is completely independent of the present proceedings.

14. Accordingly, Hon'ble Mr. Justice Gautam Kumar Chaudhary (Retd.) is appointed as Monitor/Observer in order to look into complaint(s) of harassment. The monitoring by itself shall not preclude the agency to proceed with the investigation and the SIT would be free to investigate and enquire in the matter strictly in accordance with law. It is expected that the SIT shall conduct and conclude the investigation in a free and fair manner and

arrive at a conclusion based on the materials collected in course of investigation.

15. It is further clarified that appointment of the Hon'ble Judge for monitoring the case in no way will affect the investigation which is being done by SIT and in case any appointed candidate receives a summon, he should fully co-operate with the investigation and if at all there is a complaint of harassment he may approach the Hon'ble Judge who shall look into the genuineness and truthfulness of such complaint and if the same is found to be true then the same shall be conveyed to the head of the SIT who shall consider and take remedial actions and report back to the Hon'ble Judge along with the progress in the investigation.

16. At this stage, it is necessary to observe that the appointment of Observer/Monitor is only in the interest of free and fair investigation and to dispel any apprehension in the minds of any person, and such appointment in the opinion of the court would also further the cause of speedy investigation and will also act as a check and balance. The above order appointing a monitor / observer is not and should not in any manner be considered or construed as interference with the ongoing investigation and shall not be treated to be adverse comment on the same. It is made clear

that this Court is not making any remark on the on-going investigation in any manner.

17. Needless to say; the logistics / office support and remuneration/honorarium of the Hon'ble Judge shall be fully taken care of by the State.

18. Ordered Accordingly.

19. Interim order granted earlier shall continue till further orders.

20. Let these cases be listed for further hearing on 7th of October at 11:30 A.M.

(Deepak Roshan, J.)

Dated:18/9/2026
Amardeep/Fahim
A.F.R

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